

COURT - I**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)****Appeal No. 74 of 2015****And****Appeal No. 102 of 2015****Dated: 10th January, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :****Appeal No. 74 of 2015****Meghalaya Power Distribution Corporation Ltd. ...Appellant(s)****Vs.****Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)****Counsel for Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Sakie Jakharia****Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1****Mrs. Swapna Seshadri for R.2****Appeal No. 102 of 2015****Byrnihat Industries Association ...Appellant(s)****Vs.****Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)****Counsel for Appellant(s) : Mrs Swapna Seshadri
Mr. Sandeep Rajpurohit****Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1****Mr. Sanjay Sen, Sr. Adv.
Mr. Sakie Jakharia for R.2**

ORDER

We have heard learned counsel for the parties for some time. Learned counsel for the Appellant may file written submissions on or before 25.01.2017 after serving copy on the other side.

List the matter for further hearing on **31.01.2017 at 2.30 p.m.**

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson